

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No.1775 Of 2011**

[Arising out of OIA No.186/ST/App/CHD-II/2011 dated 28.11.2011 passed by the Commissioner of Central Excise, Chandigarh-II]

**M/s Ashok Puri, Contractor**

H.No.258/1A, Shivalik Avenue,  
Naya Nagal, Distt. Ropar, Punjab

**: Appellant (s)**

Vs

**The Commissioner of Central  
Excise and Service Tax, Chandigarh-I**

Plot No. 19, Central Revenue Building,  
Sector-17C, Chandigarh-160017

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Shri Rajeev Gupta and Ms. Shivani, Authorised Representatives  
for the Respondent

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.60320/2023**

Date of Hearing:30.08.2023

Date of Decision:30.08.2023

***AS PER BENCH***

None appeared for the appellant. The notice for today's hearing has also been served to the appellant but in spite of that, none has appeared on behalf of the appellant. As the matter pertains to 2011, it appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**

MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**

MEMBER (TECHNICAL)

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